



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 19th May, 2022

No. LGL.85/2022/9.- The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 17th May, 2022 is hereby published for general information.

ASSAM ACT NO. XII OF 2022

(Received the assent of the Governor on 17th May, 2022)

THE ASSAM FAMINE RELIEF AND INSURANCE
FUND (REPEALING) ACT, 2022

AN ACT

to repeal the Assam Famine Relief and Insurance Fund Act, 1948

Preamble

Whereas it is expedient to repeal the Assam Famine Relief and Insurance Fund Act, 1948. ;

Assam Act
No. XXVIII
of 1948

It is hereby enacted in the Seventy-third Year of the Republic of India, as follows: -

**Short title,
extent and
commencement**

1. (1) This Act may be called the Assam Famine Relief and Insurance Fund (Repealing) Act, 2022.
- (2) It extends to the whole of Assam.
- (3) It shall come into force at once.

**Repeal and
savings**

2. (1) The Assam Famine Relief and Insurance Fund Act, 1948 is hereby repealed.
- (2) Notwithstanding such repeal of the Act as mentioned in subsection (1) above, anything done or action taken or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect of any such right, title, obligation or liability or penalty, claim or demand etc. already enforced under Act, so repealed, before the date of commencement of this repealing Act, shall be deemed to have been validly done or taken under the repealed Act.

Assam Act
No. XXVIII
of 1948

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.